

FORM

ITR-4

INDIAN INCOME TAX RETURN
(For individuals and HUFs having income from a proprietary business or profession)
(Please see rule 12 of the Income-tax Rules,1962)
(Also see attached instructions)

Assessment Year

2	0	1	2	-	1	3
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Part A-GEN GENERAL

PERSONAL INFORMATION	First name	Middle name	Last name	PAN
	Flat/Door/Block No	Name Of Premises/Building/Village		Status (Tick) <input checked="" type="checkbox"/> Individual <input type="checkbox"/> HUF
	Road/Street/Post Office	Area/locality		Date of Birth (DD/MM/YYYY) (in case of individual) / /
	Town/City/District	State	Pin code	Sex (in case of individual) (Tick) <input checked="" type="checkbox"/> Male <input type="checkbox"/> Female
	Residential/Office Phone Number with STD code		Mobile No.	Employer Category (if in employment) (Tick) <input checked="" type="checkbox"/> Govt. <input type="checkbox"/> PSU <input type="checkbox"/> Others
	Email Address			Income Tax Ward/Circle
FILING STATUS	Return filed (Tick)[Please see instruction number-7] <input type="checkbox"/> Before due date -139(1) <input type="checkbox"/> After due date -139(4) <input type="checkbox"/> Revised Return- 139(5)			
	OR In response to notice <input checked="" type="checkbox"/> 139(9) <input type="checkbox"/> 142(1) <input type="checkbox"/> 148 <input type="checkbox"/> 153A/153C			
	If revised, then enter Receipt No and Date of filing original return (DD/MM/YYYY)		/ /	
	Residential Status (Tick) <input checked="" type="checkbox"/> Resident <input type="checkbox"/> Non-Resident <input type="checkbox"/> Resident but Not Ordinarily Resident			
	Whether this return is being filed by a representative assessee? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No			
	If yes, please furnish following information -			
(a)	Name of the representative			
(b)	Address of the representative			
(c)	Permanent Account Number (PAN) of the representative			
AUDIT INFORMATION	Are you liable to maintain accounts as per section 44AA? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No			
	Are you liable for audit under section 44AB? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No, If yes, furnish following information-			
	(a)	Name of the auditor signing the tax audit report		
	(b)	Membership no. of the auditor		
	(c)	Name of the auditor (proprietorship/ firm)		
	(d)	Permanent Account Number (PAN) of the proprietorship/ firm		
(e)	Date of audit report.			

For Office Use Only

For Office Use Only

Receipt No

Date

Seal and Signature of receiving official

NATURE OF BUSINESS **NATURE OF BUSINESS OR PROFESSION, IF MORE THAN ONE BUSINESS OR PROFESSION INDICATE THE THREE MAIN ACTIVITIES/ PRODUCTS**

S.No.	Code <i>[Please see instruction No.7(i)]</i>	Trade name of the proprietorship, if any	Description
(i)			
(ii)			
(iii)			

Part A-BS

BALANCE SHEET AS ON 31ST DAY OF MARCH, 2012 OF THE PROPRIETARY BUSINESS
(fill items 1 to 5 in a case where regular books of accounts are maintained, otherwise fill item 6)

SOURCES OF FUNDS	1 Proprietor's fund		
	a Proprietor's capital	a	
	b Reserves and Surplus		
	i Revaluation Reserve	bi	
	ii Capital Reserve	bii	
	iii Statutory Reserve	biii	
	iv Any other Reserve	biv	
	v Total (bi + bii + biii + biv)	bv	
	c Total proprietor's fund (a + bv)	1c	
	APPLICATION OF FUNDS	2 Loan funds	
a Secured loans			
i Foreign Currency Loans		ai	
ii Rupee Loans			
A From Banks		iiA	
B From others		iiB	
C Total (iiA + iiB)		iiC	
iii Total (ai + iiC)		aiii	
b Unsecured loans (including deposits)			
i From Banks		bi	
ii From others	bii		
iii Total (bi + bii)	biii		
c Total Loan Funds (aiii + biii)	2c		
3 Deferred tax liability	3		
4 Sources of funds (1c + 2c + 3)	4		
APPLICATION OF FUNDS	1 Fixed assets		
	a Gross: Block	1a	
	b Depreciation	1b	
	c Net Block (a - b)	1c	
	d Capital work-in-progress	1d	
	e Total (1c + 1d)	1e	
	2 Investments		
	a Long-term investments		
	i Government and other Securities - Quoted	ai	
	ii Government and other Securities - Unquoted	aii	
iii Total (ai + aii)	aiii		
b Short-term investments			

	i	Equity Shares, including share application money	bi		
	ii	Preference Shares	bii		
	iii	Debentures	biii		
	iv	Total (bi + bii + biii)			biv
	c	Total investments (aiii + biv)			2c
3	Current assets, loans and advances				
	a	Current assets			
	i	Inventories			
		A	Stores/consumables including packing material	iA	
		B	Raw materials	iB	
		C	Stock-in-process	iC	
		D	Finished Goods/Traded Goods	iD	
		E	Total (iA + iB + iC + iD)		iE
	ii	Sundry Debtors			aii
	iii	Cash and Bank Balances			
		A	Cash-in-hand	iiiA	
		B	Balance with banks	iiiB	
		C	Total (iiiA + iiiB)		iiiC
	iv	Other Current Assets			aiv
	v	Total current assets (iE + aii + iiiC + aiv)			av
	b	Loans and advances			
	i	Advances recoverable in cash or in kind or for value to be received		bi	
	ii	Deposits, loans and advances to corporates and others		bii	
	iii	Balance with Revenue Authorities		biii	
	iv	Total (bi + bii + biii)			biv
	c	Total of current assets, loans and advances (av + biv)			3c
	d	Current liabilities and provisions			
	i	Current liabilities			
		A	Sundry Creditors	iA	
		B	Liability for Leased Assets	iB	
		C	Interest Accrued on above	iC	
		D	Interest accrued but not due on loans	iD	
		E	Total (iA + iB + iC + iD)		iE
	ii	Provisions			
		A	Provision for Income Tax	iiA	
		B	Provision for Wealth Tax	iiB	
		C	Provision for Leave encashment/Superannuation/Gratuity	iiC	
		D	Other Provisions	iiD	
		E	Total (iiA + iiB + iiC + iiD)		iiE
	iii	Total (iE + iiE)			diii
	e	Net current assets (3c – diii)			3e
4	a	Miscellaneous expenditure not written off or adjusted		4a	
	b	Deferred tax asset		4b	
	c	Profit and loss account/ Accumulated balance		4c	
	d	Total (4a + 4b + 4c)			4d
5	Total, application of funds (1e + 2c + 3e +4d)				5

NO ACCOUNT CASE	6	In a case where regular books of account of business or profession are not maintained - (furnish the following information as on 31 st day of March, 2012, in respect of business or profession)		
	a	Amount of total sundry debtors		6a
	b	Amount of total sundry creditors		6b
	c	Amount of total stock-in-trade		6c
	d	Amount of the cash balance		6d

Part A-P&L Profit and Loss Account for the previous year 2011-12 of the proprietary business
(fill items 1 to 50 in a case where regular books of accounts are maintained, otherwise fill item 51)

CREDITS TO PROFIT AND LOSS ACCOUNT	1	Sales/ Gross receipts of business or profession (Net of returns and refunds and duty or tax, if any)		1
	2	Duties, taxes and cess, received or receivable, in respect of goods and services sold or supplied		
	a	Union Excise duties	2a	
	b	Service tax	2b	
	c	VAT/ Sales tax	2c	
	d	Any other duty, tax and cess	2d	
	e	Total of duties, taxes and cess, received or receivable(2a+2b+2c+2d)		2e
	3	Other income		
	a	Rent	3a	
	b	Commission	3b	
	c	Dividend	3c	
	d	Interest	3d	
	e	Profit on sale of fixed assets	3e	
	f	Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT)	3f	
	g	Profit on sale of other investment	3g	
h	Profit on account of currency fluctuation	3h		
i	Agriculture income	3i		
j	Any other income	3j		
k	Total of other income (3a to 3j)		3k	
4	Closing Stock		4	
5	Total of credits to profit and loss account (1+2e+3k+4)		5	
DEBITS TO PROFIT AND LOSS ACCOUNT	6	Opening Stock		6
	7	Purchases (net of refunds and duty or tax, if any)		7
	8	Duties and taxes, paid or payable, in respect of goods and services purchased		
	a	Custom duty	8a	
	b	Counter vailing duty	8b	
	c	Special additional duty	8c	
	d	Union excise duty	8d	
	e	Service tax	8e	
	f	VAT/ Sales tax	8f	
	g	Any other tax, paid or payable	8g	
	h	Total (8a+8b+8c+8d+8e+8f+8g)		8h
	9	Freight		9
	10	Consumption of stores and spare parts		10
	11	Power and fuel		11
	12	Rents		12
13	Repairs to building		13	
14	Repairs to machinery		14	
15	Compensation to employees			
a	Salaries and wages	15a		

	b	Bonus	15b	
	c	Reimbursement of medical expenses	15c	
	d	Leave encashment	15d	
	e	Leave travel benefits	15e	
	f	Contribution to approved superannuation fund	15f	
	g	Contribution to recognised provident fund	15g	
	h	Contribution to recognised gratuity fund	15h	
	i	Contribution to any other fund	15i	
	j	Any other benefit to employees in respect of which an expenditure has been incurred	15j	
	k	Total compensation to employees (15a+15b+15c+15d+15e+15f+15g+15h+15i+15j)		15k
16	Insurance			
	a	Medical Insurance	16a	
	b	Life Insurance	16b	
	c	Keyman's Insurance	16c	
	d	Other Insurance	16d	
	e	Total expenditure on insurance (16a+16b+16c+16d)		16e
17	Workmen and staff welfare expenses			17
18	Entertainment			18
19	Hospitality			19
20	Conference			20
21	Sales promotion including publicity (other than advertisement)			21
22	Advertisement			22
23	Commission			23
24	Hotel , boarding and Lodging			24
25	Traveling expenses including foreign traveling			25
26	Conveyance expenses			26
27	Telephone expenses			27
28	Guest House expenses			28
29	Club expenses			29
30	Festival celebration expenses			30
31	Scholarship			31
32	Gift			32
33	Donation			33
34	Rates and taxes, paid or payable to Government or any local body (excluding taxes on income)			
	a	Union excise duty	34a	
	b	Service tax	34b	
	c	VAT/ Sales tax	34c	
	d	Cess	34d	
	e	Any other rate, tax, duty or cess incl STT Paid	34e	
	f	Total rates and taxes paid or payable (34a+34b+34c+34d+34e)		34f
35	Audit fee			35
36	Other expenses			36
37	Bad debts			37
38	Provision for bad and doubtful debts			38
39	Other provisions			39
40	Profit before interest, depreciation and taxes [5 - (6 + 7 + 8h + 9 to 14 + 15k + 16e + 17 to 33 + 34f + 35 to 39)]			40

TAX PROVISIONS AND APPROPRIATIONS	41	Interest	41	
	42	Depreciation	42	
	43	Profit before taxes (40-41-42)	43	
	44	Provision for current tax	44	
	45	Provision for Deferred Tax	45	
	46	Profit after tax (43 – 44 – 45)	46	
	47	Balance brought forward from previous year	47	
	48	Amount available for appropriation (46 + 47)	48	
	49	Transferred to reserves and surplus	49	
	50	Balance carried to balance sheet in proprietor's account (48 – 49)	50	
NO ACCOUNT CASE	51	In a case where regular books of account of business or profession are not maintained, furnish the following information for previous year 2011-12 in respect of business or profession		
	a	Gross receipts	51a	
	b	Gross profit	51b	
	c	Expenses	51c	
	d	Net profit	51d	

Part A- OI Other Information (optional in a case not liable for audit under section 44AB)

OTHER INFORMATION	1	Method of accounting employed in the previous year (Tick) <input checked="" type="checkbox"/> mercantile <input type="checkbox"/> cash		
	2	Is there any change in method of accounting (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No		
	3	Effect on the profit because of deviation, if any, in the method of accounting employed in the previous year from accounting standards prescribed under section 145A	3	
	4	Method of valuation of closing stock employed in the previous year		
	a	Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)		<input type="checkbox"/>
	b	Finished goods (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)		<input type="checkbox"/>
	c	Is there any change in stock valuation method (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No		
	d	Effect on the profit or loss because of deviation, if any, from the method of valuation prescribed under section 145A	4d	
	5	Amounts not credited to the profit and loss account, being -		
	a	the items falling within the scope of section 28	5a	
	b	the proforma credits, drawbacks, refund of duty of customs or excise or service tax, or refund of sales tax or value added tax, where such credits, drawbacks or refunds are admitted as due by the authorities concerned	5b	
	c	escalation claims accepted during the previous year	5c	
	d	any other item of income	5d	
	e	capital receipt, if any	5e	
	f	Total of amounts not credited to profit and loss account (5a+5b+5c+5d+5e)	5f	
	6	Amounts debited to the profit and loss account, to the extent disallowable under section 36:-		
	a	Premium paid for insurance against risk of damage or destruction of stocks or store	6a	
	b	Premium paid for insurance on the health of employees	6b	
	c	Any sum paid to an employee as bonus or commission for services rendered, where such sum was otherwise payable to him as profits or dividend.	6c	
	d	Any amount of interest paid in respect of borrowed capital	6d	
e	Amount of discount on a zero-coupon bond	6e		
f	Amount of contributions to a recognised provident fund	6f		
g	Amount of contributions to an approved superannuation fund	6g		

	h	Amount of contributions to an approved gratuity fund	6h	
	i	Amount of contributions to any other fund	6i	
	j	Amount of bad and doubtful debts	6j	
	k	Provision for bad and doubtful debts	6k	
	l	Amount transferred to any special reserve	6l	
	m	Expenditure for the purposes of promoting family planning amongst employees	6m	
	n	Any sum received from employees as contribution to any provident fund or superannuation fund or any fund set up under ESI Act or any other fund for the welfare of employees to the extent credited to the employees account on or before the due date	6n	
	o	Any other disallowance	6o	
	p	Total amount disallowable under section 36 (total of 6a to 6o)		6p
7	Amounts debited to the profit and loss account, to the extent disallowable under section 37			
	a	Expenditure of personal nature;	7a	
	b	Expenditure on advertisement in any souvenir, brochure, tract, pamphlet or the like, published by a political party;	7b	
	c	Expenditure by way of penalty or fine for violation of any law for the time being in force;	7c	
	d	Any other penalty or fine;	7d	
	e	Expenditure incurred for any purpose which is an offence or which is prohibited by law;	7e	
	f	Amount of any liability of a contingent nature	7f	
	g	Amount of expenditure in relation to income which does not form part of total income	7g	
	h	Any other amount not allowable under section 37	7h	
	i	Total amount disallowable under section 37 (total of 7a to 7h)		7i
8	A. Amounts debited to the profit and loss account, to the extent disallowable under section 40			
	a	Amount disallowable under section 40 (a)(i), 40(a)(ia) and 40(a)(iii) on account of non-compliance with the provisions of Chapter XVII-B	Aa	
	b	Amount of tax or rate levied or assessed on the basis of profits	Ab	
	c	Amount paid as wealth tax	Ac	
	d	Amount of interest, salary, bonus, commission or remuneration paid to any partner or member	Ad	
	e	Any other disallowance	Ae	
	f	Total amount disallowable under section 40 (total of Aa to Ae)		8Af
	B.	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year		8B
9	Amounts debited to the profit and loss account, to the extent disallowable under section 40A			
	a	Amounts paid to persons specified in section 40A(2)(b)	9a	
	b	Amount in excess of twenty thousand rupees paid to a person in a day otherwise than by account payee cheque or account payee bank draft under section 40A(3) – 100% disallowable	9b	
	c	Provision for payment of gratuity	9c	
	d	any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution;	9d	
	e	Any other disallowance	9e	
	f	Total amount disallowable under section 40A (total of 9a to 9e)		9f
10	Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year			

	a	Any sum in the nature of tax, duty, cess or fee under any law	10a			
	b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	10b			
	c	Any sum payable to an employee as bonus or commission for services rendered	10c			
	d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	10d			
	e	Any sum payable as interest on any loan or borrowing from any scheduled bank	10e			
	f	Any sum payable towards leave encashment	10f			
	g	Total amount allowable under section 43B (total of 10a to 10f)			10g	
11	Any amount debited to profit and loss account of the previous year but disallowable under section 43B:-					
	a	Any sum in the nature of tax, duty, cess or fee under any law	11a			
	b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	11b			
	c	Any sum payable to an employee as bonus or commission for services rendered	11c			
	d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	11d			
	e	Any sum payable as interest on any loan or borrowing from any scheduled bank	11e			
	f	Any sum payable towards leave encashment	11f			
	g	Total amount disallowable under Section 43B(total of 11a to 11f)			11g	
12	Amount of credit outstanding in the accounts in respect of					
	a	Union Excise Duty	12a			
	b	Service tax	12b			
	c	VAT/sales tax	12c			
	d	Any other tax	12d			
	e	Total amount outstanding (total of 12a to 12d)			12e	
13	Amounts deemed to be profits and gains under section 33AB or 33ABA or 33AC				13	
14	Any amount of profit chargeable to tax under section 41				14	
15	Amount of income or expenditure of prior period credited or debited to the profit and loss account (net)				15	

Part A – QD		Quantitative details (optional in a case not liable for audit under section 44AB)				
QUANTITATIVE DETAILS	(a)	In the case of a trading concern				
		1	Opening stock		1	
		2	Purchase during the previous year		2	
		3	Sales during the previous year		3	
		4	Closing stock		4	
		5	Shortage/ excess, if any		5	
	(b)	In the case of a manufacturing concern				
		6	Raw materials			
			a	Opening stock		6a
			b	Purchases during the previous year		6b
			c	Consumption during the previous year		6c
			d	Sales during the previous year		6d
		e	Closing stock		6e	

	f	Yield finished products	6f	
	g	Percentage of yield	6g	
	h	Shortage/ excess, if any	6h	
7	Finished products/ By-products			
	a	opening stock	7a	
	b	purchase during the previous year	7b	
	c	quantity manufactured during the previous year	7c	
	d	sales during the previous year	7d	
	e	closing stock	7e	
	f	shortage/ excess, if any	7f	

Part B - TI Computation of total income

TOTAL INCOME	1	Salaries (6 of Schedule S)		1	
	2	Income from house property (4c of Schedule-HP) (enter nil if loss)		2	
	3	Profits and gains from business or profession			
		i	Profit and gains from business other than speculative business (A37 of Schedule-BP)	3i	
		ii	Profit and gains from speculative business (B41 of Schedule-BP) (enter nil if loss)	3ii	
		iii	Total (3i + 3ii) (enter nil if 3iii is a loss)	3iii	
	4	Capital gains			
		a	Short term		
			i Short-term (under section 111A) (A7 of Schedule-CG) (enter nil if loss)	4ai	
			ii Short-term (others) (A8 of Schedule-CG) (enter nil if loss)	4aii	
			iii Total short-term (4ai + 4aii)	4aiii	
		b	i Long-term with Indexation (B6-4e of Schedule-CG) (enter nil if loss)	4bi	
			ii Long-term without Indexation (4e of Schedule-CG) (enter nil if loss)	4bii	
			iii Total Long-Term (4bi + 4b(ii))	4biii	
		c	Total capital gains (4aiii + 4biii) (enter nil if 4c is a loss)	4c	
5	Income from other sources				
	a	from sources other than from owning race horses (3 of Schedule OS) (enter nil if loss)	5a		
	b	from owning race horses (4c of Schedule OS) (enter nil if loss)	5b		
	c	Total (5a + 5b)	5c		
6	Total (1 + 2 + 3iii + 4c + 5c)		6		
7	Losses of current year to be set off against 6 (total of 2x, 3x and 4x of Schedule CYLA)		7		
8	Balance after set off current year losses (6 – 7)		8		
9	Brought forward losses to be set off against 6 (total of 2ix, 3ix and 4ix of Schedule BFLA)		9		
10	Gross Total income (8-9) (also 5x of Schedule BFLA)		10		
11	Deductions under Chapter VI-A (y of Schedule VIA)		11		
12	Total income (10 – 11)		12		
13	Net agricultural income/ any other income for rate purpose (4 of Schedule EI)		13		
14	'Aggregate income' (12 + 13)		14		
15	Losses of current year to be carried forward (total of xi of CFL)		15		

Part B - TTI Computation of tax liability on total income

ON OF TAX	1	Tax payable on total income		
		a	Tax at normal rates	1a
		b	Tax at special rates (11 of Schedule-SI)	1b

2	Tax Payable on Total Income (1a + 1b)			2	
3	Education cess, including secondary and higher education cess on (2+3)			3	
4	Gross tax liability (2 + 3)			4	
5	Tax relief				
	a	Section 89	5a		
	b	Section 90 or 90A (column 7 of Schedule TR)	5b		
	c	Section 91 (column 7 of Schedule TR)	5c		
	d	Total (5a + 5b + 5c)	5d		
6	Net tax liability (4 – 5d)			6	
7	Interest payable				
	a	For default in furnishing the return (section 234A)	7a		
	b	For default in payment of advance tax (section 234B)	7b		
	c	For deferment of advance tax (section 234C)	7c		
	d	Total Interest Payable (7a+7b+7c)	7d		
8	Aggregate liability (6 + 7d)			8	
TAXES PAID	9	Taxes Paid			
		a	Advance Tax (from Schedule-IT)	9a	
		b	TDS (total of column 5 of Schedule-TDS1 and column 7 of Schedule-TDS2)	9b	
		c	TCS (column 5 of Schedule-TCS)	9c	
		d	Self Assessment Tax (from Schedule-IT)	9d	
		e	Total Taxes Paid (9a+9b+9c + 9d)	9e	
10	Amount payable (Enter if 8 is greater than 9e, else enter 0)			10	
REFUND	11	Refund (If 9e is greater than 8)			11
	12	Enter your bank account number (mandatory in all cases)			
	13	Do you want your refund by <input type="checkbox"/> cheque, or <input type="checkbox"/> deposited directly into your bank account? (tick as applicable <input checked="" type="checkbox"/>)			
	14	Give additional details of your bank account			
		MICR Code		Type of Account (tick as applicable <input checked="" type="checkbox"/> Savings <input type="checkbox"/> Current	
15	Do you have, - (i) any asset (including financial interest in any entity) located outside India or (ii) signing authority in any account located outside India? [applicable only in case of a resident] [Ensure Schedule FA is filled up if the answer is Yes]			<input type="checkbox"/> Yes <input type="checkbox"/> No	

VERIFICATION

I, _____ son/ daughter of _____, holding permanent account number _____ solemnly declare that to the best of my knowledge and belief, the information given in the return and schedules thereto is correct and complete and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to Income-tax for the previous year relevant to the Assessment Year 2012-13.

Place

Date

Sign here →

15 If the return has been prepared by a Tax Return Preparer (TRP) give further details below:

Identification No. of TRP	Name of TRP	Counter Signature of TRP
If TRP is entitled for any reimbursement from the Government, amount thereof.....		16

Schedule S Details of Income from Salary

SALARIES	Name of Employer	PAN of Employer (optional)	
	Address of employer	Town/City	State
			Pin code

1	Salary (Excluding all exempt/ non-exempt allowances, perquisites & profit in lieu of salary as they are shown separately below)	1	
2	Allowances exempt under section 10 (Not to be included in 6 below)	2	
3	Allowances not exempt (refer Form 16 from employer)	3	
4	Value of perquisites (refer Form 16 from employer)	4	
5	Profits in lieu of salary (refer Form 16 from employer)	5	
6	Income chargeable under the Head 'Salaries' (1+3+4+5)	6	

Schedule HP Details of Income from House Property (Please refer to instructions)

HOUSE PROPERTY	1	Address of property 1	Town/ City	State	PIN Code	
	Is the property co-owned? <input type="checkbox"/> Yes <input type="checkbox"/> No (if "YES" please enter following details)					
	Your percentage of share in the property. <input type="text"/>					
	S.No	Name of Co-owner(s)	PAN of Co-owner (s) (optional)	Percentage Share in Property (optional)		
	i					
	ii					
	(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/>		Name of Tenant	PAN of Tenant (optional)		
	a	Annual lettable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)			1a	
	b	The amount of rent which cannot be realized	1b			
	c	Tax paid to local authorities	1c			
	d	Total (1b + 1c)	1d			
	e	Balance (1a - 1d)		1e		
	f	30% of 1e	1f			
	g	Interest payable on borrowed capital	1g			
	h	Total (1f + 1g)		1h		
	i	Income from house property 1 (1e - 1h)		1i		
	2	Address of property 2	Town/ City	State	PIN Code	
	Is the property co-owned? <input type="checkbox"/> Yes <input type="checkbox"/> No (if "YES" please enter following details)					
	Your percentage of share in the property. <input type="text"/>					
	S.No	Name of Co-owner(s)	PAN of Co-owner (s) (optional)	Percentage Share in Property (optional)		
i						
ii						
(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/>		Name of Tenant	PAN of Tenant (optional)			
a	Annual lettable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)			2a		
b	The amount of rent which cannot be realized	2b				
c	Tax paid to local authorities	2c				
d	Total (2b + 2c)	2d				
e	Balance (2a - 2d)		2e			
f	30% of 2e	2f				
g	Interest payable on borrowed capital	2g				
h	Total (2f + 2g)		2h			
i	Income from house property 2 (2e - 2h)		2i			
3	Address of property 3	Town/ City	State	PIN Code		

Is the property co-owned? <input type="checkbox"/> Yes <input type="checkbox"/> No (if "YES" please enter following details)																				
Your percentage of share in the property. <input type="text"/>																				
S.No	Name of Co-owner(s)					PAN of Co-owner (s) (optional)					Percentage Share in Property (optional)									
i																				
ii																				
(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/>					Name of Tenant					PAN of Tenant (optional)										
a	Annual lettable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)										3a									
b	The amount of rent which cannot be realized					3b														
c	Tax paid to local authorities					3c														
d	Total (3b + 3c)					3d														
e	Balance (3a – 3d)										3e									
f	30% of 3e					3f														
g	Interest payable on borrowed capital					3g														
h	Total (3f + 3g)										3h									
i	Income from house property 3 (3e – 3h)										3i									
4	Income under the head "Income from house property"																			
a	Rent of earlier years realized under section 25A/AA										4a									
b	Arrears of rent received during the year under section 25B after deducting 30%										4b									
c	Total (4a + 4b + 1i + 2i + 3i)										4c									

NOTE Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

Schedule BP Computation of income from business or profession

INCOME FROM BUSINESS OR PROFESSION	A	From business or profession other than speculative business and specified business																			
	1	Profit before tax as per profit and loss account (item 43 or item 51d of Part A-P&L)										1									
	2a	Net profit or loss from speculative business included in 1 (enter -ve sign in case of loss)					2a														
	2b	Net profit or Loss from Specified Business u/s 35AD included in 1 (enter -ve sign in case of loss)					2b														
	3	Income/ receipts credited to profit and loss account considered under other heads of income					3														
	4	Profit or loss included in 1, which is referred to in section 44AD/44AE/44AF/44B/44BB/44BBA/44BBB/44D/44DA Chapter-XII-G/ First Schedule of Income-tax Act					4														
	5	Income credited to Profit and Loss account (included in 1) which is exempt																			
	a	share of income from firm(s)					5a														
	b	Share of income from AOP/ BOI					5b														
	c	Any other exempt income					5c														
	d	Total exempt income					5d														
	6	Balance (1- 2a-2b - 3 - 4 - 5d)										6									
	7	Expenses debited to profit and loss account considered under other heads of income					7														
	8	Expenses debited to profit and loss account which relate to exempt income					8														
	9	Total (7 + 8)					9														
10	Adjusted profit or loss (6+9)										10										
11	Depreciation debited to profit and loss account included in 9										11										
12	Depreciation allowable under Income-tax Act																				
i	Depreciation allowable under section 32(1)(ii) (column 6 of Schedule-DEP)					12i															
ii	Depreciation allowable under section 32(1)(i) (Make your own computation refer Appendix-IA of IT Rules)					12ii															

	iii	Total (12i + 12ii)		12iii	
13	Profit or loss after adjustment for depreciation (10 +11 - 12iii)			13	
14	Amounts debited to the profit and loss account, to the extent disallowable under section 36 (6p of Part-OI)			14	
15	Amounts debited to the profit and loss account, to the extent disallowable under section 37 (7i of Part-OI)			15	
16	Amounts debited to the profit and loss account, to the extent disallowable under section 40 (8Ae of Part-OI)			16	
17	Amounts debited to the profit and loss account, to the extent disallowable under section 40A (9f of Part-OI)			17	
18	Any amount debited to profit and loss account of the previous year but disallowable under section 43B (11g of Part-OI)			18	
19	Interest disallowable under section 23 of the Micro, Small and Medium Enterprises Development Act,2006			19	
20	Deemed income under section 41			20	
21	Deemed income under section 33AB/33ABA/35ABB/72A/80HHD/80-IA			21	
22	Any other item or items of addition under section 28 to 44DA			22	
23	Any other income (including income from salary, commission, bonus and interest from firms in which an individual/ HUF/ Prop. concern is a partner) not included in profit and loss			23	
24	Total (14 + 15 + 16 + 17 + 18 + 19 + 20 + 21+22 +23)			24	
25	Deduction allowable under section 32(1)(iii)			25	
26	Amount of deduction under section 35 in excess of the amount debited to profit and loss account (item vii(4) of Schedule ESR)			26	
27	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year(8Bof Part-OI)			27	
28	Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year(10g of Part-OI)			28	
29	Deduction under section 35AC				
	a	Amount, if any, debited to profit and loss account	29a		
	b	Amount allowable as deduction	29b		
	c	Excess amount allowable as deduction (29b – 29a)	29c		
30	Any other amount allowable as deduction			30	
31	Total (25 + 26 + 27+28 +29c +30)			31	
32	Income (13 + 24 – 31)			32	
33	Profits and gains of business or profession deemed to be under -				
	i	Section 44AD	33i		
	ii	Section 44AE	33ii		
	iii	Section 44AF	33iii		
	iv	Section 44B	33iv		
	v	Section 44BB	33v		
	vi	Section 44BBA	33vi		
	vii	Section 44BBB	33vii		
	viii	Section 44D	33viii		
	ix	Section 44DA	33ix		
	x	Chapter-XII-G	33x		
	xi	First Schedule of Income-tax Act	33xi		
	xii	Total (33i to 33xi)		33xii	
34	Profit or loss before deduction under section 10A/10AA/10B/10BA (32 + 33xii)			34	

	35	Deductions under section-		
		i	10A (6 of Schedule-10A)	35i
		ii	10AA (d of Schedule-10AA)	35ii
		iii	10B (f of Schedule-10B)	35iii
		iv	10BA (f of Schedule-10BA)	35iv
	v	Total (35i + 35ii + 35iii + 35iv)	35v	
	36	Net profit or loss from business or profession other than speculative business (34 – 35v)	36	
	37	Net Profit or loss from business or profession (same as above in 36 except in case of special business, after applying rule 7A, 7B or 7C)	A37	
B	Computation of income from speculative business			
	38	Net profit or loss from speculative business as per profit or loss account	38	
	39	Additions in accordance with section 28 to 44DA	39	
	40	Deductions in accordance with section 28 to 44DA	40	
	41	Profit or loss from speculative business (38+39-40)	B41	
C	Computation of income from specified business			C
	42	Net profit or loss from specified business as per profit or loss account	42	
	43	Deductions in accordance with section 35AD	43	
	44	Profit or loss from specified business (42-43)	C44	
D	Income chargeable under the head 'Profits and gains' (A37+B41+C44)			D

NOTE □ Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

Schedule DPM Depreciation on Plant and Machinery

1	Block of assets	Plant and machinery						
		15	30	40	50	60	80	100
		(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
3	Written down value on the first day of previous year							
4	Additions for a period of 180 days or more in the previous year							
5	Consideration or other realization during the previous year out of 3 or 4							
6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)							
7	Additions for a period of less than 180 days in the previous year							
8	Consideration or other realizations during the year out of 7							
9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative)							
10	Depreciation on 6 at full rate							
11	Depreciation on 9 at half rate							
12	Additional depreciation, if any, on 4							
13	Additional depreciation, if any, on 7							
14	Total depreciation* (10+11+12+13)							
15	Expenditure incurred in connection with transfer of asset/ assets							
16	Capital gains/ loss under section 50* (5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist)							
17	Written down value on the last day of previous year* (6+ 9 -14) (enter 0 if result is negative)							

DEPRECIATION ON PLANT AND MACHINERY

Schedule DOA Depreciation on other assets

1	Block of assets	Building			Furniture and fittings	Intangible assets	Ships
		5	10	100	10	25	20
2	Rate (%)	(i)	(ii)	(iii)	(iv)	(v)	(vi)
3	Written down value on the first day of previous year						
4	Additions for a period of 180 days or more in the previous year						
5	Consideration or other realization during the previous year out of 3 or 4						
6	Amount on which depreciation at full rate to be allowed (3 + 4 - 5) (enter 0, if result is negative)						
7	Additions for a period of less than 180 days in the previous year						
8	Consideration or other realizations during the year out of 7						
9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative)						
10	Depreciation on 6 at full rate						
11	Depreciation on 9 at half rate						
12	Additional depreciation, if any, on 4						
13	Additional depreciation, if any, on 7						
14	Total depreciation* (10+11+12+13)						
15	Expenditure incurred in connection with transfer of asset/ assets						
16	Capital gains/ loss under section 50* (5 + 8 - 3-4 - 7 - 15) (enter negative only if block ceases to exist)						
17	Written down value on the last day of previous year* (6+ 9 - 14) (enter 0 if result is negative)						

Schedule DEP Summary of depreciation on assets

1	Plant and machinery		1a		1h	
	a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 14 i)				
2	b	Block entitled for depreciation @ 30 per cent (Schedule DPM - 14 ii)	1b			
	c	Block entitled for depreciation @ 40 per cent (Schedule DPM - 14 iii)	1c			
	d	Block entitled for depreciation @ 50 per cent (Schedule DPM - 14 iv)	1d			
	e	Block entitled for depreciation @ 60 per cent (Schedule DPM - 14 v)	1e			
	f	Block entitled for depreciation @ 80 per cent (Schedule DPM - 14 vi)	1f			
	g	Block entitled for depreciation @ 100 per cent (Schedule DPM - 14 vii)	1g			
	h Total depreciation on plant and machinery (1a + 1b + 1c + 1d+ 1e + 1f + 1g)					
	2 Building					
2	a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 14i)	2a			
	b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 14ii)	2b			
	c	Block entitled for depreciation @ 100 per cent (Schedule DOA- 14iii)	2c			
	d Total depreciation on building (total of 2a + 2b + 2c)					2d

3	Furniture and fittings (Schedule DOA- 14 iv)	3	
4	Intangible assets (Schedule DOA- 14 v)	4	
5	Ships (Schedule DOA- 14 vi)	5	
6	Total depreciation (1h+2d+3+4+5)	6	

Schedule DCG Deemed Capital Gains on sale of depreciable assets

1	Plant and machinery			
	a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 16i)	1a	
	b	Block entitled for depreciation @ 30 per cent (Schedule DPM - 16ii)	1b	
	c	Block entitled for depreciation @ 40 per cent (Schedule DPM - 16iii)	1c	
	d	Block entitled for depreciation @ 50 per cent (Schedule DPM - 16iv)	1d	
	e	Block entitled for depreciation @ 60 per cent (Schedule DPM - 16v)	1e	
	f	Block entitled for depreciation @ 80 per cent (Schedule DPM - 16vi)	1f	
	g	Block entitled for depreciation @ 100 per cent (Schedule DPM - 16vii)	1g	
	h	Total (1a + 1b + 1c + 1d + 1e + 1f + 1g)		1h
2	Building			
	a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 16i)	2a	
	b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 16ii)	2b	
	c	Block entitled for depreciation @ 100 per cent (Schedule DOA- 16iii)	2c	
d	Total (2a + 2b + 2c)		2d	
3	Furniture and fittings (Schedule DOA- 16iv)	3		
4	Intangible assets (Schedule DOA- 16v)	4		
5	Ships (Schedule DOA- 16vi)	5		
6	Total (1h+2d+3+4+5)	6		

Schedule ESR Deduction under section 35

Sl No	Expenditure of the nature referred to in section (1)	Amount, if any, debited to profit and loss account (2)	Amount of deduction allowable (3)	Amount of deduction in excess of the amount debited to profit and loss account (4) = (3) - (2)
i	35(1)(i)			
ii	35(1)(ii)			
iii	35(1)(iii)			
iv	35(1)(iv)			
v	35(2AA)			
vi	35(2AB)			
vii	total			

Schedule CG Capital Gains

CAPITAL GAINS	A	Short-term capital gain		
	1	From slump sale		
	a	Full value of consideration	1a	
	b	Net worth of the under taking or division	1b	
	c	Short term capital gains from slump sale	1c	
d	Deduction under sections 54B/54D	1d		

	e	Net short term capital gains from slump sale (1c – 1d)		1e	
2		From assets in case of non-resident to which first proviso to section 48 is applicable		2	
3		From assets in the case of others			
	a	Full value of consideration	3a		
	b	Deductions under section 48			
		i Cost of acquisition	bi		
		ii Cost of Improvement	bii		
		iii Expenditure on transfer	biii		
		iv Total (bi + bii + biii)	biv		
	c	Balance (3a – biv)	3c		
	d	Loss, if any, to be ignored under section 94(7) or 94(8) (enter positive values only)	3d		
	e	Deduction under section 54B/54D	3e		
	f	Short-term capital gain (3c – 3d – 3e)		3f	
4		Deemed short capital gain on depreciable assets (6 of Schedule-DCG)		4	
5		Amount deemed to be short term capital gains under sections 54B/54D/54EC/ 54ED/54G/ 54GA		5	
6		Total short term capital gain (1e + 2 +3f +4 +5)		6	
7		Short term capital gain under section 111A included in 6		7	
8		Short term capital gain other than referred to in section 111A (6 – 7)		A8	
B		Long term capital gain			
	1	From slump sale			
		a Full value of consideration	1a		
		b Net worth of the under taking or division	1b		
		c Long term capital gains from slump sale	1c		
		d Deduction under sections 54/54B/54D/54EC/ 54F/54G/54GA	1d		
	e	Net long term capital gain from slump sale (1c – 1d)		1e	
2		Asset in case of non-resident to which first proviso to section 48 applicable		2	
3		Asset in the case of others where proviso under section 112(1) is not exercised			
	a	Full value of consideration	3a		
	b	Deductions under section 48			
		i Cost of acquisition after indexation	bi		
		ii Cost of improvement after indexation	bii		
		iii Expenditure on transfer	biii		
		iv Total (bi + bii +biii)	biv		
	c	Balance (3a – biv)	3c		
	d	Deduction under sections 54/54B/54D/54EC/ 54F/54G/54GA	3d		
	e	Net balance (3c – 3d)		3e	
4		Asset in the case of others where proviso under section 112(1) is exercised			
	a	Full value of consideration	4a		
	b	Deductions under section 48			
		i Cost of acquisition without indexation	bi		
		ii Cost of improvement without indexation	bii		
		iii Expenditure on transfer	biii		
		iv Total (bi + bii +biii)	biv		
	c	Balance (4a – biv)	4c		
	d	Deduction under sections 54/54B/54D/54EC/ 54F/54G/54GA	4d		
	e	Net balance		4e	
5		Amount deemed to be long term capital gains under sections 54/54B/54D/54EC/ 54ED/ 54F/54G/54GA		5	
6		Total long term capital gain (1e (enter nil if loss) + 2 + 3e (enter nil if loss) + 4e (enter nil if loss) + 5)		B6	
C		Income chargeable under the head “CAPITAL GAINS” (A6 + B6) (enter B6 as nil, if loss)		C	
D		Information about accrual/receipt of capital gain			
	Date		Upto 15/9 (i)	16/9 to 15/12 (ii)	16/12 to 15/3 (iii)
					16/3 to 31/3 (iv)

1	Long- term where proviso under section 112(1) is applicable (Without Indexation)- Code in SI Schedule is 22, Tax Rate is 10% ; Enter only positive value from Item B4c of Schedule CG AFTER loss adjustment under this category in Schedule CYLA and BFLA, if any.				
2	Long- term where proviso under section 112(1) is NOT applicable (With Indexation)- Code in SI Schedule is 21, Tax Rate is 20%; Enter only positive value from Item (B6-B4c) of Schedule CG AFTER loss adjustment under this category in Schedule CYLA and BFLA, if any.				
3	Short-term under 111A- Code in SI Schedule is 1A, Tax Rate is 15% ; Enter only positive value from Item A7 of Schedule CG AFTER loss adjustment under this category in Schedule CYLA and BFLA, if any.				
4	Short-term OTHERS- Taxed at normal rates; Enter only positive value from Item A8 of Schedule CG AFTER loss adjustment under this category in Schedule CYLA and BFLA, if any.				

NOTE ☐ Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

Schedule OS Income from other sources

OTHER SOURCES	1	Income other than from owning race horse(s):-			
		a	Dividends, Gross	1a	
		b	Interest, Gross	1b	
		c	Rental income from machinery, plants, buildings,	1c	
		d	Others, Gross (excluding income from owning race horses)	1d	
		e	Total (1a + 1b + 1c + 1d)		1e
		f	Deductions under section 57:-		
			i	Expenses / Deductions	fi
			ii	Depreciation	fii
			iii	Total	fiii
	g	Balance (1e – fiii)		1g	
	2	Winnings from lotteries, crossword puzzles, races, etc.		2	
	3	Income from other sources (other than from owning race horses) (1g + 2) (enter 1g as nil if loss)		3	
	4	Income from owning and maintaining race horses			
		a	Receipts	4a	
		b	Deductions under section 57 in relation to (4)	4b	
		c	Balance (2a – 2b)	4c	
	5	Income chargeable under the head “Income from other sources” (3 + 4c) (enter 4c as nil if loss and take 4c loss figure to Schedule CFL)		5	

NOTE ☐ Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

Schedule CYLA Details of Income after set-off of current years losses

CURRENT YEAR LOSS ADJUSTMENT	Sl.No	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off	Business Loss (other than speculation loss) of the current year set off	Other sources loss (other than loss from race horses) of the current year set off	Current year's Income remaining after set off
				Total loss (4c of Schedule –HP)	Total loss (A37 of Schedule-BP)	Total loss (3 of Schedule-OS)	
			1	2	3	4	5=1-2-3-4
		Loss to be adjusted ->					
	i	Salaries					
	ii	House property					
	iii	Business Income (excluding speculation profit and income from specified business)					

iv	Speculative Income					
v	Specified Business Income					
vi	Short-term capital gain					
vii	Long term capital gain					
viii	Other sources (excluding profit from owning race horses and winnings from Lottery)					
ix	Profit from owning and maintaining race horses					
x	Total loss set off					
xi	Loss remaining after set-off					

Schedule BFLA Details of Income after Set off of Brought Forward Losses of earlier years

Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 5 of Schedule CYLA)	Brought forward loss set off	Brought forward depreciation set off	Brought forward allowance under section 35(4) set off	Current year's income remaining after set off
		1	2	3	4	5
i	House property					
ii	Business Income (excluding speculation profit and income from specified business)					
iii	Speculative Income					
iv	Specified Business Income					
v	Short-term capital gain					
vi	Long-term capital gain					
vii	Other sources (excluding profit from owning race horses)					
viii	Profit from owning and maintaining race horses					
ix	Total of brought forward loss set off					
x	Current year's income remaining after set off Total (i5 + ii5 + iii5 + iv5+v5+vi5+vii5+viii5)					

Schedule CFL Details of Losses to be carried forward to future years

Sl. No.	Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Loss from business other than loss from speculative business including unabsorbed depreciation allowance u/s 35(4)	Loss from speculative business including unabsorbed depreciation allowance u/s 35(4)	Loss from specified business	Short-term capital loss	Long-term Capital loss	Other sources loss (from owning race horses)
i	2004-05								
ii	2005-06								
iii	2006-07								
iv	2007-08								
v	2008-09								
vi	2009-10								
vii	2010-11								
viii	2011-12								
ix	Total of earlier year losses								

x	Adjustment of above losses in Schedule BFLA (see instruction)								
xi	2012-13 (Current year losses)								
xii	Total loss Carried Forward to future years								

Schedule UD Unabsorbed depreciation

Sl No (1)	Assessment Year (2)	Amount of brought forward unabsorbed depreciation (3)	Amount of depreciation set-off against the current year income (4)	Balance Carried forward to the next year (5)
i				
ii				
iii				
iv				
v				
vi				
vii		Total		

Schedule 10A Deduction under section 10A

DEDUCTIONS U/S 10A	1	Deduction in respect of units located in Software Technology Park			
		a	Undertaking No.1	1a	
		b	Undertaking No.2	1b	
		c	Undertaking No.3	1c	
		d	Undertaking No.4	1d	
		e	Undertaking No.5	1e	
		f	Total (1a + 1b+ 1c + 1d + 1e)		1f
	2	Deductions in respect of units located in Electronic Hardware Technology Park			
		a	Undertaking No.1	2a	
		b	Undertaking No.2	2b	
		c	Undertaking No.3	2c	
		d	Total (2a + 2b+ 2c)		2d
	3	Deductions in respect of units located in Free Trade Zone			
		a	Undertaking No.1	3a	
		b	Undertaking No.2	3b	
		c	Undertaking No.3	3c	
		d	Total (3a + 3b+ 3c)		3d
	4	Deductions in respect of units located in Export Processing Zone			
		a	Undertaking No.1	4a	
		b	Undertaking No.2	4b	
	c	Undertaking No.3	4c		
	d	Total (4a + 4b+ 4c)		4d	
5	Deductions in respect of units located in Special Economic Zone				
	a	Undertaking No.1	5a		
	b	Undertaking No.2	5b		
	c	Undertaking No.3	5c		
	d	Total (5a + 5b+ 5c)		5d	
6		Total deduction under section 10A (1f + 2d + 3d + 4d + 5d)			6

Schedule 10AA Deduction under section 10AA

DEDUCTIONS U/S 10AA	Deductions in respect of units located in Special Economic Zone			
	a	Undertaking No.1	a	

b	Undertaking No.2	b		
c	Undertaking No.3	c		
d	Total (a + b + c)	d		

Schedule 10B Deduction under section 10B

DEDUCTIONS U/S 10B	Deduction in respect of hundred percent Export Oriented units				
	a	Undertaking No.1	a		
	b	Undertaking No.2	b		
	c	Undertaking No.3	c		
	d	Undertaking No.4	d		
	e	Undertaking No.5	e		
	f	Total (a + b + c + d + e)	f		

Schedule 10BA Deduction under section 10BA

DEDUCTIONS U/S 10BA	Deduction in respect of exports of handmade wooden articles				
	a	Undertaking No.1	a		
	b	Undertaking No.2	b		
	c	Undertaking No.3	c		
	d	Undertaking No.4	d		
	e	Undertaking No.5	e		
	f	Total (a + b + c + d + e)	f		

Schedule 80G Details of donations entitled for deduction under section 80G

DETAILS OF DONATIONS	A	Donations entitled for 100% deduction without qualifying limit				
		Name and address of donee	PAN of Donee	Amount of donation	Eligible Amount of donation	
		i				
		ii				
		iii				
		iv				
		v				
		vi	Total			
		B	Donations entitled for 50% deduction without qualifying limit			
		Name and address of donee	PAN of Donee	Amount of donation	Eligible Amount of donation	
		i				
		ii				
		iii				
		iv				
		v				
		vi	Total			
		C	Donations entitled for 100% deduction subject to qualifying limit			
		Name and address of donee	PAN of Donee	Amount of donation	Eligible Amount of donation	
		i				
	ii					
	iii					
	iv					

	v			
	vi	Total		
D	Donations entitled for 50% deduction subject to qualifying limit			
	Name and address of donee		PAN of Donee	Amount of donation
	i			Eligible Amount of donation
	ii			
	iii			
	iv			
	v			
	vi	Total		
E	Total donations (Avi + Bvi + Cvi + Dvi)			

Schedule 80-IA Deductions under section 80-IA

DEDUCTIONS U/S 80-IA	a	Deduction in respect of profits of an enterprise referred to in section 80-IA(4)(i) [Infrastructure facility]	a	
	b	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(ii) [Telecommunication services]	b	
	c	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(iii) [Industrial park and SEZs]	c	
	d	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(iv) [Power]	d	
	e	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(v) [Revival of power generating plant] and deduction in respect of profits of an undertaking referred to in section 80-IA(4)(vi) [Cross-country natural gas distribution network]	e	
	f	Total deductions under section 80-IA (a + b + c + d + e)		f

Schedule 80-IB Deductions under section 80-IB

DEDUCTIONS U/S 80-IB	a	Deduction in respect of industrial undertaking referred to in section 80-IB(3) [Small-scale industry]	a	
	b	Deduction in respect of industrial undertaking located in Jammu & Kashmir [Section 80-IB(4)]	b	
	c	Deduction in respect of industrial undertaking located in industrially backward states specified in Eighth Schedule [Section 80-IB(4)]	c	
	d	Deduction in respect of industrial undertaking located in industrially backward districts [Section 80-IB(5)]	d	
	e	Deduction in the case of multiplex theatre [Section 80-IB(7A)]	e	
	f	Deduction in the case of convention centre [Section 80-IB(7B)]	f	
	g	Deduction in the case of company carrying on scientific research [Section 80-IB(8A)]	g	
	h	Deduction in the case of undertaking which begins commercial production or refining of mineral oil [Section 80-IB(9)]	h	
	i	Deduction in the case of an undertaking developing and building housing projects [Section 80-IB(10)]	i	
	j	Deduction in the case of an undertaking operating a cold chain facility [Section 80-IB(11)]	j	
	k	Deduction in the case of an undertaking engaged in processing, preservation and packaging of fruits and vegetables [Section 80-IB(11A)]	k	
l	Deduction in the case of an undertaking engaged in integrated business of handling, storage and transportation of foodgrains [Section 80-IB(11A)]	l		

m	Deduction in the case of an undertaking engaged in operating and maintaining a rural hospital [Section 80-IB(11B)]	m		
n	Total deduction under section 80-IB (Total of a to m)			n

Schedule 80-IC or 80-IE		Deductions under section 80-IC or 80-IE		
DEDUCTIONS U/S 80-IC/ID/IE	1	Deduction in respect of industrial undertaking located in Sikkim		1
	2	Deduction in respect of industrial undertaking located in Himachal Pradesh		2
	3	Deduction in respect of industrial undertaking located in Uttaranchal		3
	4	Deduction in respect of industrial undertaking located in North-East		
	a	Assam	4a	
	b	Arunachal Pradesh	4b	
	c	Manipur	4c	
	d	Mizoram	4d	
	e	Meghalaya	4e	
	f	Nagaland	4f	
g	Tripura	4g		
h	Total of deduction for undertakings located in North-east (Total of 5a to 5g)		4h	
5	Total deduction under section 80-IC or 80-IE (1 + 2 + 3 + 4h)			5

Schedule VI-A		Deductions under Chapter VI-A (Section)		
TOTAL DEDUCTIONS	a	80C	i	80GGC
	b	80CCC	m	80IA (f of Schedule 80-IA)
	c	80CCD	n	80IAB
	d	80CCF	o	80IB (n of Schedule 80-IB)
	e	80D	p	80IC/ 80-IE (5 of Schedule 80-IC/ 80-
	f	80DD	q	80ID
	g	80DDB	r	80JJA
	h	80E	s	80QQB
	i	80G	t	80RRB
	i	80GG	u	80U
	k	80GGA		
v	Total deductions under Chapter VI-A (Total of a to u)			v

Schedule SPI		Income of specified persons(spouse, minor child etc) includable in income of the assessee							
Sl No	Name of person	PAN of person (optional)					Relationship	Nature of Income	Amount (Rs)
1									
2									

Schedule SI		Income chargeable to Income tax at special rates IB [Please see instruction Number-9(iii) for section code and rate of tax]									
Sl No	Section code	<input checked="" type="checkbox"/>	Special rate (%)	Income i	Tax thereon ii	Sl No	Section code	<input checked="" type="checkbox"/>	Special rate (%)	Income i	Tax thereon ii

1	1A	<input type="checkbox"/>	15			6		<input type="checkbox"/>			
2	22	<input type="checkbox"/>	10			7		<input type="checkbox"/>			
3	21	<input type="checkbox"/>	20			8		<input type="checkbox"/>			
4	5BB	<input type="checkbox"/>	30			9		<input type="checkbox"/>			
5		<input type="checkbox"/>				10		<input type="checkbox"/>			
11	Total (1ii to 10 ii)										

Schedule IF Information regarding partnership firms in which you are partner

FIRMS IN WHICH PARTNER	Number of firms in which you are partner					
	Name of the Firm	PAN of the firm	Percentage Share in the profit of the firm	Amount of share in the profit		Capital balance on 31 st March in the firm
				i	ii	ii
1						
2						
3						
4						
5						
6	Total					

Schedule EI Details of Exempt Income (Income not to be included in Total Income)

EXEMPT INCOME	1	Interest income	1
	2	Dividend income	2
	3	Long-term capital gains on which Securities Transaction Tax is paid	3
	4	Net Agriculture income (other than income to be excluded under rule 7, 7A, 7B or 8)	4
	5	Share in the profit of firm/AOP etc.	5
	6	Others, including exempt income of minor child	6
	7	Total (1+2+3+4+5+6)	7

Schedule IT Details of Advance Tax and Self Assessment Tax Payments of Income-tax

TAX PAYMENTS	Sl No	BSR Code	Date of Deposit (DD/MM/YYYY)	Serial Number of Challan	Amount (Rs)
	i				
	ii				
	iii				
	iv				
	v				

NOTE Enter the totals of Advance tax and Self Assessment tax in Sl No.11a & 11d of Part B-TTI

Schedule TDS1 Details of Tax Deducted at Source from Salary [As per Form 16 issued by Employer(s)]

TDS ON SALARY	Sl No	Tax Deduction Account Number (TAN) of the Employer	Name of the Employer	Income chargeable under Salaries	Total tax deducted
	(1)	(2)	(3)	(4)	(5)
	i				
ii					

Schedule TDS2 Details of Tax Deducted at Source on Income [As per Form 16 A issued by Deductor(s)]

TDS ON OTHER INCOME	Sl No	Tax Deduction Account Number (TAN) of the Deductor	Name of the Deductor	Unique TDS Certificate Number	Financial Year in which TDS is Deducted	Total Tax Deducted	Amount out of (6) claimed this Year
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
	i						
ii							

NOTE Please enter total of column 5 of Schedule-TDS1 and column 7 of Schedule-TDS2 in 9(b) of Part B-TTI

Schedule TCS Details of Tax Collected at Source [As per Form 27D issued by the Collector(s)]

TCS ON INCOME	Sl No	Tax Deduction and Tax Collection Account Number of the Collector	Name of the Collector	Total tax collected	Amount out of (4) claimed during the year
	(1)	(2)	(3)	(4)	(5)
	i				
ii					

NOTE Enter the total of column (5) in Sl No. 11c of Part B-TTI

Schedule TR Details of Tax Relief claimed under section 90 or section 90A or section 91

DETAILS OF TAX RELIEF	Sl No	Country Name	Country Code	Tax Identification number of the tax payer in respective country	Income (in rupees)	Tax Paid (in rupees)	Total Tax Relief Claimed (in rupees)
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
	i						
ii							

NOTE Please enter the details of column (7) of Schedule TR in 5b or 5c of Part B – TTI

Schedule FA Details of Foreign Assets

A Details of Foreign Bank Accounts						
DETAILS OF FOREIGN ASSETS	Sl No	Country Name	Country Code	Name and Address of the Bank	Name mentioned in the account	Peak Balance During the Year (in rupees)
	(1)	(2)	(3)	(4)	(5)	(6)
	i					
ii						
B Details of Financial Interest in any Entity						
Sl No	Country Name	Country Code	Nature of entity	Name and Address of the Entity	Total Investment (at cost) (in rupees)	
(i)	(1)	(2)	(3)	(4)	(5)	

(ii)					
C Details of Immovable Property					
SI No (1)	Country Name (2)	Country Code (3)	Address of the Property (4)	Total Investment (at cost) (in rupees) (5)	
(i)					
(ii)					
D Details of any other Asset					
SI No (1)	Country Name (2)	Country Code (3)	Nature of Asset (4)	Total Investment (at cost) (in rupees) (5)	
(i)					
(ii)					
E Details of account(s) in which you have signing authority and which has not been included in A to D above.					
SI No (1)	Name of the Institution in which the account is held (2)	Address of the Institution (3)	Name mentioned in the account (4)	Peak Balance/Investment during the year (in rupees) (5)	
(i)					
(ii)					